

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

Review Petition No.188 of 1992.

Vijay Kumar Misra & others Applicants.

Versus

Union of India & others Respondents.

Hon'ble Mr.Justice U.C.Srivastava, VC

Hon'ble Mr.A.B.Gorthi, A.M.

(By Hon'ble Mr.A.B.Gorthi,A.M.)

In this review application, the main ground taken by the applicants is that the relief given to them in our judgment and order dated 27.1.92 was not

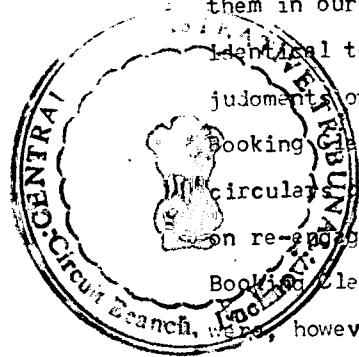
identical to the relief given in several other judgments of the Tribunal in respect of the Mobile Booking Clerks were decided in the light of certain

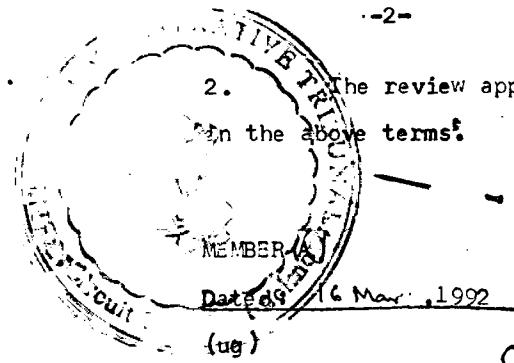
circumstances of the Railway Board laying down the policy on re-engagement in service of the said Mobile Booking Clerks. The applicants in the case before us

were, however, employed as volunteer Ticket Checkers/ Ticket Collectors and not Mobile Booking Clerks.

Nonetheless, we gave them similar relief, though not identical to what was given to the Mobile Booking Clerks. We are conscious of the fact that the applicants' cases have to be 'considered' for re-instatement.

We would, however, like to make it clear that the respondents shall bear in mind the same basic principles which govern the reinstatement of the Mobile Booking Clerks while considering the cases of the applicants for reinstatement.





2. The review application is disposed of
on the above terms.

MEMBER

VICE CHAIRMAN.

Dated 16 March 1992

J. C. Chakrabarty
C. T. Chakrabarty

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